

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Jammu)

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**Subject: Reconstitution of Hon'ble Judges' Committees.**

**ORDER**

**No: 1531 of 2022/RG**

**Dated: 10.11.2022**

Consequent upon the nomination of Hon'ble Mr. Justice Sanjeev Kumar as Executive Chairman, Ladakh Legal Services Authority, Hon'ble the Chief Justice has been pleased to reconstitute the existing committee in partial modification to the High Court Order No.1417 of 2022/RG dated 15.10.2022, as under:

1	<p><b>BUILDING AND INFRASTRUCTURE COMMITTEE FOR THE HIGH COURT.</b></p> <p>i) All matters pertaining to infrastructure in the High Court including approval of Building Plans of Court accommodation and Residential accommodation of Hon'ble Judges.</p> <p>ii) Maintenance and allotment/ change of residential accommodation of High Court Staff.</p> <p><i>In addition, Chief Secretary of the UT of J&amp;K and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the UT Governmen.</i></p>	<p>Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Sanjay Dhar</p>
2	<p><b>COMMITTEE FOR ALLOTMENT OF CHAMBERS TO ADVOCATES AND DISCIPLINARY COMMITTEE UNDER ADVOCATES ACT.</b></p>	
	<p><b>A. For Jammu Wing</b></p>	<p>Hon'ble Mr. Justice Tashi Rabstan Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Mohan Lal</p>
	<p><b>A. For Srinagar Wing</b></p>	<p>Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Mohd. Akram Chowdhary</p> <p>Joint Registrar (Protocol) High Court Wing Jammu/Srinagar shall act as Secretary of the Disciplinary Committee under Advocates Act, in their respective wings.</p>

3	<b>RIGHT TO INFORMATION COMMITTEE</b> To monitor disposal of matters under Right to Information Act.	Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Javed Iqbal Wani
4	<b>HIGH COURT LEGAL SERVICES COMMITTEE.</b>	Hon'ble Ms. Justice Sindhu Sharma Mr. D.C.Raina, Advocate General Mr. M.I.Qadri, Senior Advocate Mr. Sunil Sethi, Senior Advocate Ms. Seema Khajuria, Senior Advocate Sh. Keshav Chopra, Social Worker Ms. Asifa Padroo, AAG  Secretary, High Court Legal Services Committee, ex-Officio Member.
5	<b>GOVERNING COMMITTEE FOR JUDICIAL ACADEMY.</b>  i) Jammu & Kashmir State Judicial Academy. ii) Nomination of Judicial Officers for participation in training programmes of National Judicial Academy and other such institutions. iii) Formulation and conduct of training programmes for newly recruited and in service Judicial Officers.	Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Wasim Sadiq Nargal

Hon'ble the Chief Justice may assign, any matter not covered by the subject matters assigned to a Committee, to any existing Committee or constitute a special Committee for the purpose.

**By Order**

(Sanjeev Gupta)  
 Registrar General

**No: 38095-38110/RG/GS**

**Dated: 10.11.2022**

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Ms. Justice \_\_\_\_\_  
*.....for information of their Lordships.*
3. Registrar Vigilance, High Court of J&K and Ladakh;
4. Director, J&K Judicial Academy;
5. Registrar Inspection, High Court of J&K and Ladakh, Jammu/Srinagar;
6. Registrar Rules, High Court of J&K and Ladakh;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
8. Registrar Computers, High Court of J&K and Ladakh;
9. Registrar Administration, High Court of J&K and Ladakh, main wing;
10. Registrar Recruitment, High Court of J&K and Ladakh, main wing;
11. Director Finance, High Court of J&K and Ladakh, main wing;

*.....for information and necessary action.*

12. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar, for information and for keeping the record of the same.
13. Incharge NIC, for uploading the same on the High Court website.
14. All concerned Sections.
15. Order file.

Registrar General

10-11-22